

The West Bengal Security (Tripura Re-Enacting)  
Amendment <sup>Act</sup> Bill, 1971  
( Tripura Bill No. 4 of 1971 ).

Act  
An  
BILL Act [3-5-71]

to amend the West Bengal Security (Tripura Re-enacting) Act, 1967.

BE it enacted by the Legislative Assembly of Tripura in the Twenty-second Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the West Bengal Security (Tripura Re-enacting) Amendment Act, 1971.

(2) It shall come into force at once.

Amendment of section 2 of West Bengal Security (Tripura Re-enacting) Act, 1967.

2. In section 2 of the West Bengal Security (Tripura Re-enacting) Act, 1967, for sub-section (4) of section 1 of the West Bengal Security Act, 1950, as re-enacted by the first-mentioned Act, the following sub-section shall be substituted, namely :—

“(4) It shall remain in force until the 25th day of January, 1976.”

Repeal and Savings.

3. (1) The West Bengal Security (Tripura Re-enacting) Amendment Ordinance, 1971 (No. 2 of 1971), is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance anything done or any action taken or any proceedings started or any appeal preferred or any legal effect produced by or under the provisions of the West Bengal Security Act, 1950, as continued by the said Ordinance shall be deemed to have been done, taken, started, preferred or produced by or under the said Act as continued by this Act as if this Act had commenced on the 24th day of January, 1971.

West Bengal Act 19 of 1950.

This bill was passed by the  
Tripura Legislative Assembly  
on the :-

Dated, the 17.3.71

Speaker